

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 203  
IB-478/ND/2020

**IN THE MATTER OF:**

**M/s. Reliance Home Finance Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Jubilant Malls Pvt. Ltd. and Others**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 11.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

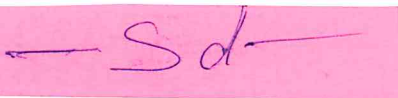
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Mr. Akhil Sachar, Ms. Sunanda  
Tulsyan, Advocates.**

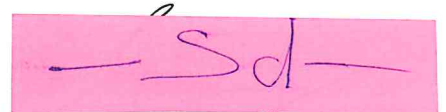
**For the Respondent/ Corporate-debtor :Mr. Aseem Talwar, Advcoate.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Financial-creditor. Advocate Mr. Aseem Talwar has appeared on behalf of the Corporate-debtor and submitted that he was engaged by the Corporate-debtor newly, therefore prayed for grant of time for filing reply and "vakalatnama" in the matter. Three days' time has been granted for filing "vakalatnama" and two weeks' time for filing reply as prayed for. Matter is adjourned to 01.02.2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Meenu)